

[Shri Ram Niwas Mirdha]  
Competitive Examination) Amendment  
Regulations, 1973 (Hindi and English ver-  
sions) published in Notification No. G.S.R.  
69(E) in Gazette of India dated the 23rd  
February, 1973, under sub-section (2) of sec-  
tion 3 of the All India Services Act, 1951.  
[Placed in library. see No. LT-4487/73].

CRIMINAL LAW AMENDMENT (ANDHRA  
PRADESH EXTENSION AND AMENDMENT)  
ORDINANCE, 1972

SHRI F. H. MOHSIN : On behalf of  
Shri K. C. Pant, I beg to lay on the Table  
a copy of the Criminal Law Amendment  
(Andhra Pradesh Extension and Amendment  
Ordinance, 1972 Andhra Pradesh Ordinance  
No. 6 of 1972) promulgated by the Governor  
of Andhra Pradesh on the 23rd December,  
1972 under provisions of article 213 (2)(a) of  
the Constitution read with clause (c)(iii) of the  
proclamation dated the 18th January, 1973  
issued by the President in relation to the State  
of Andhra Pradesh [Placed in library See  
No. LT-4488/73].

NOTIFICATION RE. SAMASTIPUR CENTRAL  
SUGAR CO., LTD.

THE DEPUTY MINISTER IN THE  
MINISTRY OF INDUSTRIAL DEVELOP-  
MENT (SHRI PRANAB KUMAR  
MUKHERJEE) : I beg to lay on the Table  
a copy of Notification No. S.O. 742(E) (Hindi  
and English versions) published in Gazette  
of India dated the 11th December, 1972 re-  
garding management of Messrs Samastipur  
Central Sugar Company Limited, Samastipur,  
District Darbhanga (Bihar), under sub-  
section (2) of section 18A of the Industries  
(Development and Regulation) Act, 1951.  
[Placed in library. See No. LT-4489/73].

(Interruptions)

MR. SPEAKER : On the Kothari Com-  
mission's report, I allowed a short notice  
question.

(Interruptions)

MR. SPEAKER! : If you want to have a  
discussion on Kothari Commission report  
you are welcome to have it. But I am no  
going to allow this kind of thing every day  
in the House. I am not allowing this.

(Interruptions)

MR. SPEAKER : Do not take the time  
of the House like this. There are so many  
subjects that are already pending. Members  
should realise what they are doing.

(Interruptions)

MR. SPEAKER : Mr. Banerjee, your  
Motion under Rule 337 is not necessary  
I have already accepted a Calling Attention

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS  
TWENTY-FOURTH REPORT

SHRI GIRIDHAR GOMANGO (Kora-  
pat) : Mr. Speaker, Sir, I beg to present  
the twenty-fourth Report of the Committee  
on Private Members' Bills and Resolutions.

GENERAL BUDGET 1973-74—GENERAL  
DISCUSSION—contd.

MR. SPEAKER : We will now resume  
further discussion on the General Budget.  
The Finance Minister will reply at 4-45 P.M.

Shri Sathe was on his legs. He will  
continue.

SHRI VASANT SATHE (Akola) Sir, the  
dominant position and the stranglehold of  
the capitalist private sector continues on  
our economy. In spite of our tall-talk  
of acquiring the 'commanding heights';  
even now, 86.4 per cent of the net product  
is produced in the private sector and over  
90 per cent of the net value added to the  
domestic product originates outside the  
public sector. About 73 per cent. of the  
total capital employed in the corporate  
sector is commanded by the private sector.  
With about 70 per cent of the gross fixed  
assets in its hands, the private sector has at  
its disposal over 90 per cent. of the net  
value added, that is, the surplus value.  
Let us see how the income is distributed  
in this country ? As I have pointed out,  
the national income increased by 45 per cent.  
We don't know where 29 per cent of the  
national income has gone because there has  
been a rise only of 13 per cent in the *per  
capita* income. My study of the figures of